

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 482/97

Tuesday the 23rd day of May, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

R.Radhamony
Part Time Sweeper
Sub Record Office
Railway Mail Service
Trivandrum Division,
Kottarakkara.

...Applicant

(By advocate Mr Thomas Mathew)

Versus

1. Sub Record Officer
RMS, Trivandrum Division
Kottarakkara.
2. Senior Superintendent
RMS, Trivandrum Division
Trivandrum.
3. Chief Post Master General
Kerala Circle, Trivandrum.
4. Union of India, represented
by its Secretary, Department
of Posts, New Delhi.

...Respondents

(By advocate Mr Thomas Mathew Nellimootttil)

The application having been heard on 23rd May, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is a Part Time Sweeper in the Sub Record
Office, Railway Mail Service, Trivandrum Division, Kottarakkara
has filed this application for a declaration that she is
entitled to get temporary status and to direct the respondents
to confer temporary status on the applicant with effect from
29-11-89 with all consequential benefits.

2. In view of the ruling of the Apex Court in Secretary,
Ministry of Communication and others Vs. Sakhubai & another
reported in 1998 SCC L&S 119 wherein it has been held

that the Scheme for grant of temporary status does not apply to part time Casual Labourers, the applicant is not entitled to the reliefs sought for.

3. In the result, the application is dismissed leaving the parties to bear the costs.

Dated 23rd May, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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